

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.06- Comp.App/13(AHM)2024  
ITEM No.07- Comp.App/14(AHM)2024  
in  
**CP/19(AHM)2023**

**Proceedings under Section 241-242 r.w 246 r.w 339 of Co. Act, 2013**

**IN THE MATTER OF:**

Union of India, Ministry of Corporate Affairs  
V/s  
Diamond Power Infrastructure Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ankit Shah, Adv. (CGC)  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Learned counsel Mr. Ankit Shah appears and submits that the main connected matter is coming up hearing on 05.08.2024 at 2:30 PM. Let these IAs may also be adjourned on 05.08.2024 at 2:30 PM.

Meanwhile, the applicant is directed to ensure the availability of physical files on record before the next date of hearing.

Re-list on 05.08.2024 at 02:30 PM

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**